

by the death of Shri Bholi Sardar."

The motion was adopted.

Shri Radhelal Vyas: I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from Rajya Sabha and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee."

Mr. Speaker: Motion moved:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from Rajya Sabha and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee."

Shri T. B. Vittal Rao (Khammam): Why this hurry? That committee is not at all meeting.

Shri Mohammed Imam (Chitaldrug): It is now nearly one year since the committee was appointed. There is so much of delay. How much time will be taken before any final conclusion is reached?

Mr. Speaker: We are not going into that detail. The only questions is, the hon. Member has resigned, when the House is sitting, why should we not fill it up? It may take some more time if it has already taken time.

Shri Ranga (Tenali): They have asked for extension of time.

Shri T. B. Vittal Rao: Is it a functioning committee?

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Religious Trusts Bill, 1960 in the vacancy caused by the resignation of Shri Harihar Patel from Rajya Sabha and communicate to this House the name of member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.18½ hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: Allocation of time for Legislation and other business—further consideration. I read it out yesterday. Have any hon. Members got any submission to make?

Shri Tangamani (Madurai): I am not directly dealing with this particular thing. I would like to make a submission. In the Business Advisory Committee, we used to take up various Bills and certain motions. During the first week itself of this session, we were told that the Banaras Hindu University Bill will be taken up for consideration and it will be referred to a Select Committee and the Select Committee will have to report before the end of this Session itself. Somehow, that Bill has not been taken up at all. My submission is that when matters come up to the Business Advisory Committee for allocation of time, they must also take this into consideration. The other one was about the U.P.S.C. report.

Mr. Speaker: I may cut short the submission. Hon. Members will kindly make a distinction between the Report of the Business Advisory Committee and the statement of the work for the next week, which is communicated to the House every Friday by the Minister of Parliamentary Affairs.

[Mr. Speaker]

The Business Advisory Committee has no jurisdiction to say 'You must bring up this matter, and you cannot bring up the other matter'. The Business Advisory Committee only advises, and decides on the allocation of time as far as the official business is concerned. As to what should be brought up before the House, it is for Government to decide, and if any hon. Member wants to make any suggestion, he can do so on the day when the hon. Minister of Parliamentary Affairs announces the business.

Any how, the hon. Member has made a suggestion now, and the hon. Minister of Parliamentary Affairs will note it, and if there is yet time, he may try to include it, but so far, there does not seem to be any time, because we have just been searching for time.

Shri H. N. Mukerjee (Calcutta—Central): A very intriguing situation has developed during this session, because on the very first day, on the agenda itself, a Bill was put down, but it has not been taken up during the five or six weeks that we have been sitting, and no explanation has been given by Government. I understand that the Business Advisory Committee only allocates time, but surely it has to consider the subject-matter and then allocate time accordingly. It is rather unfair to the Business Advisory Committee and to the House to announce a matter to be taken up on the first day of the session and not to bring it up till the very last day of the session.

Mr. Speaker: I can only say this again to the hon. Member. The statement of business for the next week was communicated to the House by the hon. Minister of Parliamentary Affairs, last Friday. The hon. Member or any Member from his party could have made this suggestion at that time.

I would also like to say another thing. We spend so much time in the Business Advisory Committee to decide about allocation of time, but I

find that hon. Members are not present always; I do not now remember whether a spokesman from the hon. Member's party was present or not.

Shri Tangamani: I was there.

Mr. Speaker: But he did not raise this matter there. If he had raised it, I could have asked the Minister of Parliamentary Affairs then and there. It is no good taking the House or me by surprise now

Shri T. B. Vittal Rao (Khammam): No, the point is this.

Mr. Speaker: I am certainly going to allow any reasonable demand and any expression of view on this matter. I am not in a position to say anything now. So, what is the use of spending any more time on this now?

Shri Tangamani: I crave your indulgence for one more minute.

Mr. Speaker: He wants to make another suggestion of this kind?

Shri Tangamani: No. I want to make a submission on another matter connected with this.

Mr. Speaker: I am sorry. If it relates only to the question of allocation of time, I am prepared to hear him.

Shri Tangamani: There was a Bill which was taken up and which was part-heard...

Mr. Speaker: Let it be part-heard or otherwise. I am not going to allow this kind of discussion now. Each has got its own place. The hon. Member has already lost two chances. What is the meaning of taking up the time of the House in this manner?

Shri Braj Raj Singh (Firozabad): I want to make one submission. In fact, I objected yesterday, and I was just requesting you to consider how we could go through all this business by the end of the session. We are adjourning on the 8th instant.

From the papers which have been circulated to us, it is not yet known when the motion which you had agreed

to bring up before the House, namely the motion regarding the entry of Britain into the European Common Market, is coming up. As it is, we cannot perhaps finish the business which is before us by the 8th instant. I find that the hon. Minister of Parliamentary Affairs is not here, but I would like to know how we are going to finish all these items, if we agree to the proposals of the Business Advisory Committee with regard to allocation of time, before we adjourn on the 8th instant.

Mr. Speaker: The allocation of time is different from saying what ought to be taken up here. You may fix up time now for various items, but all those items may not be gone through now.

Now, does any hon. Member have any objection to this allocation of time?

Dr. Krishnaswami (Chingleput): I would like the time allotted to the Deposit Insurance Corporation Bill to be extended by one hour more.

Mr. Speaker: The hon. Member wants the time to be increased from 3 to 4 hours. I can always allow one hour more. Does he want that to be included here, or is it enough if I exercise my discretion?

Dr. Krishnaswami: As you please.

Mr. Speaker: Very well, I shall allow one hour more. Let it become part of this allocation. Let the allocation of time for this Bill be increased from three to four hours.

I suppose this allocation of time meets with the approval of the House.

Hon. Members: Yes.

Mr. Speaker: Now, we shall proceed with the next item.

So far as the discussion regarding the European Common Market is concerned, hon. Members have been very anxious about it. I think we have indicated about this in the Bulletin today.

Today is Tuesday. We have three more days left. Tomorrow, what is the item that we have got?

Shri Braj Raj Singh: Tomorrow, we are having consideration of the motions for modifications of the Mineral Concession Rules, tabled by Shri Vidya Charan Shukla.

Mr. Speaker: What about the day after tomorrow?

Shri T. B. Vittal Rao: On the 7th, we are having the discussion on the production and supply of coal in the country.

Mr. Speaker: So, I shall have this discussion on the European Common market on Friday, the 8th instant.

Shri Tangamani: Between 12 noon and 2-30 p.m.

Shri Naushir Bharucha: (East Khandesh): Let us have it on Friday morning.

Shri Braj Raj Singh: That means that we shall have only about two hours on that day for this discussion.

Mr. Speaker: May I ask the Finance Minister whether it is convenient for him to have the discussion on the European Common Market on Friday?

The Minister of Finance (Shri Morarji Desai): I understand that it has already been put down for the 8th instant. That is what I am told.

Mr. Speaker: It shall be put down in the Official Business.

Now, the allocation of time is agreed to by the House, with the modification that has been made.

12.26 hrs.

INDIAN RAILWAYS (AMENDMENT)
BILL—contd.

Mr. Speaker: The House will now resume further consideration of the following motion moved by Shri S. V.